

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

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| PETITION No./IA No. | IA(IBC)/114/KOB/2024 in CP(IB)/6/KOB/2022 |
| SECTION | SEC. 65 IBC |
| NAME OF PARTIES | N K KURIAN V/S K EASWARA PILLAI (RP) IN THE MATTER OF MANGOMEADOWS AGRICULTURAL PLEASURE LAND (P) LTD AND ANOTHER. |
| PETITIONERS ADVOCATE/ PROFESSIONAL | HARIKUMAR G NAIR |
| RESPONDENTS ADVOCATE/ PROFESSIONAL | K EASWARA PILLAI (RP) |

09 April 2024

O R D E R

IA(IBC)/114/KOB/2024 in CP(IB)/6/KOB/2022

Learned Counsel, Mr. Akhil Suresh appears physically on behalf of the Applicant. R1 is represented by Learned Counsel, Mr. Dhananjaya Sud along with Learned RP, Mr. K Easwara Pillai through virtual mode and submits that they have filed their reply affidavit, however the same not on record. R1/RP is directed to ensure that his reply is placed on record within a period of one week. Copy of the reply may also be served on the Counsel appearing for the Applicant.

Learned representing Counsel, Ms. Liza Meghan Cyriac appears on behalf of R2 and seeks time to file Vakalatnama and reply affidavit. Time granted, let the same be done within a period of one week. Copy of the reply may also be served on the Counsel appearing for the Applicant.

Rejoinder, if any may be filed three days thereafter. Copy of the rejoinder may also be served on the Counsel appearing for the Respondents.

(2)

Parties are directed to complete the pleadings before the next date fixed for hearing. No further adjournment shall be granted on any account in this matter.

List this matter for further consideration on **02.05.2024**.

IA(IBC)/115/KOB/2024 in CP(IB)/6/KOB/2022

Learned Counsel, Mr. Akhil Suresh appears physically on behalf of the Applicant. R1 is represented by Learned Counsel, Mr. Dhananjaya Sud along with Learned RP, Mr. K Easwara Pillai through virtual mode and submits that they have filed their reply affidavit, however the same not on record. R1/RP is directed to ensure that his reply is placed on record within a period of one week. Copy of the reply may also be served on the Counsel appearing for the Applicant.

Learned representing Counsel, Ms. Liza Meghan Cyriac appears on behalf of R2 and seeks time to file Vakalatnama and reply affidavit. Time granted, let the same be done within a period of one week. Copy of the reply may also be served on the Counsel appearing for the Applicant.

Rejoinder, if any may be filed three days thereafter. Copy of the rejoinder may also be served on the Counsel appearing for the Respondents.

Parties are directed to complete the pleadings before the next date fixed for hearing. No further adjournment shall be granted on any account in this matter.

List this matter for further consideration on **02.05.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**